

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

FRIDAY THIS THE 27TH DAY OF SEPTEMBER 2002

ORIGINAL APPLICATION NO. 1103 OF 2002

HON. MAJ. GEN. K.K.SRIVASTAVA, MEMBER-A

HON. MRS. MEERA CHIBBER, MEMBER-J

Bhola Mistri  
a/a 49 years  
s/o Late Ramsundar Mistri,  
r/o LIG 2161 Awas Vikas Colony No.3  
Kanpur-208017.

.....Applicant

(By Advocate:-Sh. T.S.Pandey)

Versus

1. Union of India through Secretary,  
Ministry of Defence (production and supply)  
South Block,  
New Delhi.
2. Chairman, Ordnance Factory Board,  
10-A Auckland Road Calcutta.
3. General Manager (Field Gun Factory), Kanpur  
Kalpi Road Kanpur.
4. Works Manager (Field Gun Factory), Kanpur.  
Kalpi Road Kanpur.

....Respondents.

(By Advocate:-Sh. R. *Sharma*)

O R D E R

HON. MAJ. GEN. K.K.SRIVASTAVA, MEMBER-A

In this O.A filed under Section 19 of Administrative Tribunals,Act,1985, the applicant has challenged the punishment order dated 27-5-2002 (Annexure-1) by which the punishment of compulsory retirement has been awarded. The applicant filed an appeal before the appellate authority who rejected the same by order dated 31-10-2000.

*are*

2. The facts, in brief, /that the applicant was working as Chargeman Grade-II in the respondent's establishment. He was served with chargesheet under rule 14 of CCS rules, 1965 on 7-9-1998. After following the procedure and on conclusion

of the disciplinary proceedings the disciplinary authority by the impugned order dated 27-5-2000, awarded punishment of compulsory retirement. The applicant filed an appeal on 5-6-2000 which was rejected by the impugned appellate order dated 31-10-2000.

Thereafter the applicant filed a revision petition before the revisionary authority on 16-12-2000 which has not been decided so far by the revisionary authority as stated by the applicant's counsel.

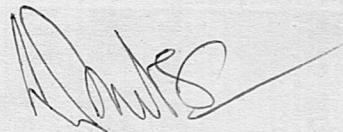
3. In our considered opinion the interest of justice shall better be served if the revision petition of the applicant dated 16-12-2000 filed before respondent No.1 is decided within specified time.

4. The O.A is disposed of with direction to the respondent No.1 to decide the revision petition of the applicant dated 16-12-2000/within two months from the date of communication of this order.

No order as to costs.



Member-J



Member-A

/Anand/